

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-501
IB-592/ND/2022

IN THE MATTER OF:

DMI Finance Pvt. Ltd. & Anr.

....Applicant

Vs.

Raheja Icon Entertainment Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 27.09.2022

CORAM:

**SHRI P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

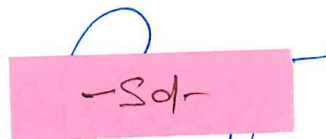
PRESENT:

For the Applicant : Mr. Vipul Ganda , Adv; Mr. Sumit chander, Adv ;Ms.
Guresha Bhamra, Adv; Ms. Abhipsa Mohanty, Adv

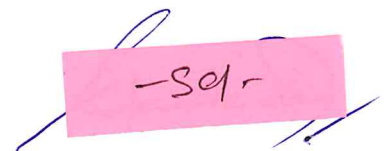
For the Respondent :

ORDER

We have heard the submissions made by Counsels for Financial Creditor as well as Corporate Debtor. Counsel for Corporate Debtor submitted that they have moved the transfer application before the Hon'ble President praying for transfer of this petition to Principal Bench since number of related petitions are under adjudication before the Principal Bench. He also submitted that the next date for considering the transfer application before the Principal Bench is 13.10.2022. However in terms of the order of this Bench dated 10.08.2022, Counsel for Corporate Debtor was also supposed to file his reply which has not been filed. In view of the fact that the transfer application is under consideration before the Hon'ble President, further time of two weeks is given to Corporate Debtor to file his reply and the matter may be now fixed for **17.10.2022**.



**(RAHUL BHATNAGAR)
MEMBER (T)**



**(P.S.N. PRASAD)
MEMBER (J)**